



SUPREME COURT ADVOCATES-ON-RECORD ASSOCIATION (Regd.)

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RESOLUTION

The Supreme Court Advocates-on-Record Association (SCAORA) expresses its strong disapproval of statements made in the public domain calling for the resignation of the Hon'ble Chief Justice of India.

The judiciary is a constitutional institution entrusted with the responsibility of upholding the rule of law and protecting the rights of all citizens. Any grievance concerning judicial functioning must be raised through appropriate legal and constitutional channels. Public statements seeking the resignation of the head of the judiciary risk undermining the dignity of the office and public confidence in the institution.

SCAORA urges all concerned to respect the independence of the judiciary and maintain the dignity and decorum of the Supreme Court of India. The judicial process must be allowed to function independently, without pressure or interference.

For SCAORA

Yugandhara Pawar Jha
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